

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c). While no such 'Blue Print Plan' has come to notice, Government is fully alive to the situation created by terrorist elements in the country and is determined to ensure that a durable climate of peace and stability prevails throughout the country. Various steps are being taken by the Government in this direction with the close cooperation of the State Governments concerned.

[Translation]

Madhya Pradesh

Madhya Bharat Notified Area Land Distribution and Transfer regulation, 1954.

5882. SHRI RAMESHWAR PATIDAR:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Madhya Pradesh has sought the permission of the Union Government to repeal the Madhya Bharat Notified Area Land distribution and Transfer Regulation, 1954;

(b) if so, the reasons for delay in granting permission; and

(c) the time by which the permission is likely to be granted?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The Madhya Bharat Anusuchit Kshetra (Bhumi Bant Taha Hastantaran) Viniyam, 1984 for repealing the Madhya Bharat Anusuchit Kshetra (Bhumi Bant Taha Hastantaran) Viniyam, 1954 has been referred by the Government of Madhya Pradesh for the assent of the President.

(b) and (c). The existing Regulation,

sought to be repealed by the Act, projects tribals against alienation of land. Attention of State Government was drawn to the reports that in number of cases tribal land have been alienated in favour of the non-tribals. Since it was feared that the regulation if repealed would only result in regularising the alienations, State Government was pressed to provide a satisfactory reason as to how the interest of Tribals was to be secured. A reply from the State Government is awaited.

[English]

S.T.D. Facility to Burugum-PADU Telephone Exchange in Andhra Pradesh

5883. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to provide S.T.D. facility in Burugumpadu Telephone Exchange in Andhra Pradesh;

(b) if so, the time by which such facility is likely to be provided there; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) No, Sir.

(b) Not applicable.

(c) **BURUGUMPADU (BURGAMPAHAD)** does not fall within the norms for providing S.T.D. within the 8th Five Year Plan.

Statement on Jammu and Kashmir by The British Labour Party Leader

5884. SHRI RABI RAY:
SHRI KAMLA MISHRA
MADHUKAR:
PROF. K.V. THOMAS:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the British Labour Party leader had discussions with various personalities of Jammu and Kashmir during his recent visit to that State;

(b) if so, the details thereof;

(c) whether he made any statement on Jammu and Kashmir after visiting that State; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) and (b). Mr. Gerald Kaufman, Shadow Foreign Secretary of the UK had discussion with the Governor and other senior officials and met a large cross-section of political leaders, jurists, representatives of the press and other personalities in Jammu and Kashmir during his recent visit to the State.

(c) and (d). The Government have seen various press reports about remarks made by Mr. Kaufman after visiting that state, calling for a solution to Kashmir problem taking into account the view of the Kashmiris and suggesting a role for the Commonwealth in this regard. The Government hopes to resolve this matter with Pakistan bilaterally under the Simla Agreement. There is no question, of any mediation, good offices or intervention by any third party, including the Commonwealth.

97 Satiguda Irrigation Project

5885. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Satiguda Irrigation Project in Orissa is at a stand-still position;

(b) if so, the reasons therefore;

(c) the amount sanctioned by the union Government for the project and the amount released so far; and

(d) the time by which the remaining amount is likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The Satiguda Irrigation Project is being executed by the Government of Orissa with funds provided by the Government of India. The State Government has never reported that the Irrigation Project has, at any time, been in a stand-still position.

(c) The amount sanctioned by the Government of India for the Project is Rs. 318.20 lakhs. The amount so far released to the Government of Orissa is Rs. 37.45 lakhs.

(d) As per the Terms & Conditions laid down for the release of funds by the Government of India, the entire expenditure is to be incurred by the Government of Orissa by August, 1992. The remaining amount would be released to the State Government against actual expenditure incurred, as and when reimbursement claims are submitted by the State Government along with required documents.

298 Amendment to Official Secrets Act

5886. SHRI GURUDAS KAMAT:
SHRI GEORGE FERNANDES:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to amend the Official Secrets Act;

(b) if so, the details thereof; and

(c) the changes likely to be effected in the Act?